Special Marriage and Divorce (Himachal Pradesh) Rules, 1982

HIGH COURT OF HIMACHAL PRADESH, SHIMLA-171001

No. HHC.Admn.22(20).82-

Dated 01.02.1983

NOTIFICATION

In exercise of the powers conferred by Section 41 of the Special Marriage Act, 1954 (Act No.43 of 1954) read with Section 29 of H.P. Courts Act, 1976 and Article 227 of the Constitution of India, the High Court of Himachal Pradesh, hereby makes the following rules to regulate the proceedings under the said Act:-

Short title and commencement	1	 These rules may be called the "Special Marriage and Divorce (Himachal Pradesh) Rules, 1982." These rules shall come into force with effect from the date of their publication in the Himachal Pradesh Gazette.
Definitions	2	In these Rules:- (a) 'Act' means the Special Marriage Act, 1954 (Act No. 43 of 1954) as amended from time to time; (b) 'Code' means the code of Civil Procedure, 1908 as amended or modified from time to time; (c) 'Court' means the court mentioned in section 2(c) of the Act; (d) 'Form' means a form appended to these Rules; (e) 'Section' and 'Sub-section' means, respectively, section and sub-section of the Act; and (f) All other terms and expressions used herein, but not defined shall have the meaning respectively assigned to them in the Act.
Form of	3	1) The following proceedings under the Act shall be instituted by petitions. Each

Proceedings		petition shall be numbered as Special
		Marriage Petition No of
		19:-
		(a) Under Section 22 for the restitution
		of conjugal rights;
		(b) Under Section 23 Sub-section (1)
		for Judicial Separation;
		(c) Under Section 23 Sub-Section (2)
		for rescinding a decree for Judicial
		Separation;
		(d) Under Section 24 Sub-Section (1)
		for declaring a marriage null and
		void;
		(e) Under Section 24 Sub-Section (2)
		for declaring the registration of a
		marriage to be of no effect.
		(f) Under Section 25 for annulment of
		marriage;
		(g) Under Section 27 for divorce;
		(h) Under Section 28 for divorce by
		mutual consent;
		(i) Under Section 37 for permanent
		alimony;
		(j) Under Section 38 for making,
		revoking, suspending or varying
		orders and provisions with respect
		to the Custody, maintenance and
		education of minor children.
		2) Every other proceeding subsequent to
		the petition shall be treated as an interlocutory application and shall not
Petition	Л	be registered separately.
retition	4	1) Every petition, application, affidavit,
		decree or order under the Act shall be
		headed by a cause titled in 'Form I' and

		shall set forth the provision of the Act
		and/or the rules under which it is made.
		2) Every petition under the Act shall be
		accompanied by a certified copy of the
		'Certificate of Marriage' entered in the
		'Marriage Certificate Book' about the
		solemnization of marriage under the Act,
		unless the production of certificate, for
		sufficient cause, is dispensed with by the
		Court.
		3) Every application, made for dispensing
		with the production of the certificate
		under Sub-rule (2) above, shall be
		supported by an affidavit to the effect
		that the petitioner was married to the
		respondent under the provisions of the
		Act and the grounds on which
		dispensation is being claimed.
		4) Every petition under the Act shall, so far
		as practicable, conform to the forms
		appended to these rules.
Contents of	5	In addition to the particulars required to be
Petition		given under Order VII, Rule 1 of the Code and
		Section 32 of the Act, all petitions under
		Chapter V or Chapter VI of the Act shall state:-
		(a) The date and place of marriage;
		(b) The status and domicile of the parties
		before the marriage and at the time of
		filing the petition;
		(c) The address where the parties resided
		including the address where they last
		resided together and the address at
		the time of filing the petition;
		(d) Whether there have been previous
		proceedings between the parties with
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- regard to the marriage, if so, the result thereof:
- (e) Whether any children were born of the marriage and, if so, the date and place of birth, name and sex of each child separately and whether dead or alive;
- (f) The matrimonial offences charged or other grounds, upon which relief is sought, setting out with sufficient particularity, the time and place of the acts alleged, and other facts relied upon, but not the evidence by which they are to be proved, e.g.:
 - (i) If the petition is for restitution of conjugal rights, the date on or from which and the circumstances under which respondent withdrew from the society of the petitioner;
 - (ii) If the petition is for judicial separation or divorce by either of the spouse on the ground that the other party has after the solemnization of the marriage had sexual intercourse voluntarily with any other person, other than his or her spouse, the petitioner shall state the name, occupation and place of such person or persons, so far as he/they can be ascertained, the specific act of sexual intercourse and the occasion when and the place where such acts were committed;
 - (iii) In the case of desertion, the date and circumstances in which it began;
 - (iv) In the case of cruelty, the specific

- acts of cruelty and the occasion when and the place where such acts were committed and that the petitioner has not in any manner condoned such acts of the respondent;
- (v) In case of a petition under Section 25(ii) of the Act, whether the petitioner the time of was, at marriage, of the facts ignorant alleged whether marital and intercourse with the consent of the petitioner has taken place since the discovery by the petitioner of the existence of the grounds for a decree;
- (vi) In the case of a petition under Section 25(iii) of the Act, particulars of coercion or fraud and the circumstances in which force caused or fraud had been practiced alongwith the time when the facts relied upon were discovered and whether or not the petitioner has with his or her free consent lived with the respondent as husband and wife after the force had ceased or, as the case may be, the fraud discovered.
- (vii) In the case of unsoundness of mind or mental disorder, the time when such mental disorder or unsoundness of mind began to manifest itself and the nature and period of curative steps taken.
- (viii) In the case of virulent and incurable form of leprosy or venereal disease in

- a communicable form, when such ailment began to manifest itself and the nature and the period of curative steps taken;
- (ix) In the petition on the ground specified in clause (b) of section 27(1) of the Act, the date and place where the respondents was last seen or heard alive and the steps if any, taken to ascertain his or her whereabouts.
- (x) In the petition is founded on any of the grounds specified in Section 27 (1A) (i) of the Act, the occasion, place where and the name and address of the person(s) with whom the acts of rape or sodomy were committed or the particulars of the beast with whom the husband had been guilty of bestiality. In case of conviction for committing rape or sodomy, the particulars thereof;
- (xi) In a petition for divorce on the ground specified in Section 27 (1A)

 (ii) of the Act, the particulars of the decree under section 18 of the Hindu Adoptions and Maintenance Act, 1956, or of an order under Section 125 of the Code of Criminal Procedure, 1973 together with an affidavit that since the passing of such decree or order, there has been no co-habitation between the parties for a period of one year or upwards;
- (xii) In a petition for divorce under clause

		(c) of Section 27 (1) of the Act, the
		particulars of the offence committed,
		the court awarding sentence and the
		period of sentence.
		(xiii) In a petition under section 28 of the
		Act, the date since when the parties
		have been living separately and
		whether or not they have been able
		to live together and whether the
		mutual agreement dissolving the
		marriage is verbal or evidenced by a
		document in writing;
		(g) Every petition shall state that there is no
		collusion between the parties.
		(h) The claim for damages, if any, with
		particulars.
		(i) The relief or reliefs claimed.
		(j) Where the provisions of section 31 (2) of
		the Act are invoked by the wife
		petitioner, the address at which she has
		ordinarily resided during the three years
		immediately preceding the presentation
		of the petition, and the length of her
		residence at each address and the place
		of residence of the husband.
Affidavits	6	1) Every petition under Chapter V or
		Chapter VI of the Act shall be
		accompanied by an affidavit to the effect
		that it is not presented in collusion with
		the respondent.
		2) If the petition is founded on the ground
		specified in clause (a) of sub Section (1)
		of section 27 of the Act, it shall also be
		stated that the petitioner has not in any
		manner been an accessory to or

- connived at the act or acts of sexual intercourse complained of, and the petitioner has not condoned such act or acts complained of.
- 3) Every petition under Section 28 of the Act, the grounds of consent for divorce narrated in the petition shall be supported by separate affidavits of the parties stating that the consent has not been obtained by force, fraud or undue influence.
- 4) The petition on the ground of cruelty, shall be accompanied by an affidavit to the effect that the petitioner has not condoned the act or acts complained of or has not in any manner condoned the cruelty.
- 5) Every petition under Section 27(1) (i) of the Act, shall be accompanied by an affidavit that there has been no resumption of co-habitation as between the parties to the marriage for a period of one year or upwards after the passing of a decree for judicial separation in a proceeding to which they were parties.
- 6) Every petition under Section 27 (1) (j) of the Act, shall be accompanied by an affidavit to the effect that there has been no restitution of conjugal rights as between the parties to the marriage for a period of one year or upward after the passing of a decree for restitution of conjugal rights in the proceedings to which they were parties.
- 7) Every petition under Section 27 (1A) (ii)

		of the Act, shall be accompanied by an
		affidavit to the effect that the parties are
		living apart and there has been no
		resumption of cohabitation for a period
		of one year or upwards since the passing
		of a decree under Section 18 of the
		Hindu Adoptions and Maintenance Act,
		1956 or order under Section 125 of the
		Code of Criminal Procedure, 1973.
Necessary Parties	7	1) In every petition for judicial separation
		or divorce on the ground that the
		respondent has, after the solemnization
		of marriage, had voluntary sexual
		intercourse with any person other than
		his/her spouse, the petitioner shall
		make the alleged adulterer or adulteress
		a co-respondent.
		Provided that the joinder of such
		adulterer or adulteress as a co-
		respondent may be dispensed with by
		the Court, on the application, duly
		supported by an affidavit, on the
		following grounds:-
		(a) That the name of such person is
		unknown to the petitioner
		although due efforts for discovery
		were made by him/her;
		(b) That such person is dead;
		(c) That the respondent-wife is
		leading a life of a prostitute and
		the petitioner knows of no person
		with whom voluntary sexual
		intercourse has been committed;
		·
		Of (d) Any other reason that the count
		(d) Any other reason that the court

		considers sufficient.
		2) In every petition under section 24 of the
		, , ,
		Act on the ground that condition
		specified in clause (a) of section 4 has
		not been fulfilled, the other spouse,
		alleged to be living at the time of
		marriage, shall be made a co-
		respondent.
Petitions by or	8	
against a person		A person suffering from mental disorder will be
agamst a person		treated in all respect as a person of unsound
suffering from		mind for the purpose of Order XXXII of the
Mental Disorders		Code.
Presentation of	9	Every petition or application under the Act
petition		shall be presented to the Court in person or
		through Advocate or pleader or a recognized
		agent.
Notice to	10	1) A notice of every petition or application
respondent		under the Act shall be issued to the
		respondent(s) in 'Form II' to appear and
		answer the claim on a day to be specified
		therein;
		Provided that no such notice
		would be necessary when the respondent
		appears, either in person or through
		counsel, at the time of presentation of
		the petition or application.
		2) Every notice issued under Sub-Rule (1)
		above shall be accompanied by a copy of
		the petition or application and the
		affidavit, if any. The petitioner or
		-
		applicant shall along with the petition or
		application, file the required number of
		copies of the petition or application and
		the affidavit, if any, together with the

			process fee prescribed under the law.
Application	for	11	1) Every application under Section 29 of
Leave			the Act for Leave shall be supported by
			an affidavit of the applicant stating:-
			(a) The grounds on which the
			application is made;
			(b) The particulars of the exceptional
			hardship and/or depravity alleged;
			(c) Whether there has been any
			previous application under the
			said section, if so, with what
			result;
			(d) Whether there are living children
			of the marriage, if so, the names
			and dates of birth or ages of such
			children, sex and where and with
			whom such children are living;
			(e) Whether there has been any
			attempt at reconciliation;
			(f) The circumstances which may
			assist the court to determine the
			question whether there is a
			reasonable probability of a
			reconciliation between the parties;
			2) Notice of the application shall be given to
			the respondent who may contest the
			same by filing counter affidavit.
			3) Evidence, if any, in support of or against
			the application shall, unless the court
			otherwise directs, be given by affidavits.
			4) The court may, if necessary in
			exceptional circumstances, either of its
			own motion or on the application of the
			party, order a deponent to be cross
			examined on his/her affidavit.
			<u>'</u>

		 5) Every application under section 29 of the Act, shall be accompanied by the petition intended to be filed. 6) On the leave having been granted by the Court, the petition shall be deemed to have been duly filed on the date of the said order, provided the court fee thereon is paid within the time
Contonto	12	allowed by the Court.
Contents of	12	1) Every written statement in answer to a petition shall set out the particulars, as
written statement		far as may be, set out in rule 5 above.
		2) Where a counter claim is made in terms
		of section 35 of the Act, it shall comply
		with the rules applicable to the petition
		on the like grounds.
Interveners'	13	1) Unless the court for good cause shown
petitions		otherwise directs where the written
		statement of the respondent alleges
		adultery by the petitioner with a named
		man or woman, a certified copy of such
		statement or such material portion
		thereof containing such allegations shall be served on such man or woman
		accompanied by a notice that such
		person is entitled, within the time
		therein specified, to apply for leave to
		intervene in the case.
		2) Every application for leave to intervene
		in the case shall be accompanied by an
		affidavit of the intervener.
		3) Notices of the application together with a
		copy of the application and affidavit shall
		be served on all parties who shall be at
		liberty to file counter affidavits.

		 4) If, after hearing all the parties, the court grant leave, the intervener may take part in the trial subject to such terms and conditions as the court may deem fit to impose. 5) A person to whom leave to intervene has been granted, may file in the court an answer to the petition or written statement containing the charges against him/her. 6) Thenceforth the intervener shall be treated as a party to the proceedings and shall be liable or entitled to costs, as the case may be, according to law.
Mode of taking	14	The Witnesses in all proceedings under the Act
evidence		before the court shall be examined orally and
		any party may offer himself or herself as a
		witness and shall be examined and may be cross examined and re-examined like any other
		witness;
Applications for	15	Every application for maintenance pendente
	10	lite, permanent alimony and maintenance or for
alimony and		custody, maintenance and education expenses
maintenance		of minor children shall be supported by an
		affidavit and shall state:-
		(a) The average monthly income of the
		petitioner and respondent;
		(b) The sources of their income;
		(c) Particulars of other moveable and/or
		immoveable property owned by them
		jointly or severally;
		(d) The details of liabilities, if any, alongwith
		the number of their dependents, if any,
		and the names and ages of such
		dependents.

Custody of	16	The petitioner or respondent spouse or the
		guardian of any child of marriage may, at any
Children		time, either before or after the decree, apply to
		the court for the custody or education of the
		children of the marriage and the court may
		pass such orders as may be deemed fit subject
		to the provisions of section 38 of the Act.
Damages and Costs	17	1) Whenever in any petition presented by a
against Co-		husband, the person alleged to have
mannan damb		committed adultery has been made a co-
respondent		respondent and the charge of adultery
		has been established, the court may
		order the co-respondent to pay the whole
		or any part of the costs of the
		proceedings.
		Provided that the court shall not
		order the co-respondent to pay the
		costs:-
		(a) If the co-respondent had, at the time
		of commission of such acts, no
		reasons to believe the respondent to
		be a married woman; or
		(b) If the respondent-wife, at the time of
		voluntary intercourse, was living
		apart from her husband and leading
		the life of a prostitute.
		2) where damages are claimed, the court
		shall assess the same and direct in what
		manner the damages, if any, awarded
		shall be paid or applied.
		3) The court may assess damages and
		make an order for payment thereof
		notwithstanding that the respondent or
		co-respondent or both of them have
		remained ex-parte.

Pleader's fee	18	Pleader's fee may be fixed by the court as it
		may consider appropriate taking into
		consideration the nature of the proceedings and
		the status of the parties.
Taxation of Costs	19	Unless otherwise directed by the Court, the
	10	costs of the petition under the Act shall be
		costs as taxed in a civil suit.
Register to be	20	Every court shall maintain a register in which
Register to be	20	
maintained		the details regarding petitions shall be entered
		and shall conform to civil register No. III
	0.1	maintained for Divorce and Matrimonial cases.
Supply of Certified	21	1) In every case where marriage is dissolved
Copies		by a decree of divorce, the court passing
		the decree shall give a copy thereof free
		of cost to each of the parties. The copy so
		supplied shall be authenticated as "true
		copy" by the Reader of the Court passing
		the decree.
		2) The court shall maintain a register where
		the particulars of the decree shall be
		incorporated and signatures of the
		parties or their Advocates or agents shall
		be obtained in token of their having
		received a copy of the decree.
		3) The Court shall send a certified copy of
		every decree for divorce or nullity of
		marriage or dissolution of marriage, to
		the Marriage officer, before whom the
		marriage between the parties was
		solemnized under the Act.
Forms	22	The forms given in the Appendix to these rules
		shall, with such modifications and variations as
		the circumstances of each case may require, be
		used in the proceedings under this Act.
Trial	23	The trial of a petition under the Act, so far as is
		The that of a petition under the fiet, so far as is

		practicable, be continued from day to day until
		its conclusion.
Appeal	24	Appeals to the High Court from the decrees and
		orders of the Court shall be governed by the
		appellate side rules of the High Court as far as
		they may be applicable.
		BY ORDER OF THE COURT
		REGISTRAR

In the Court of	at
S.M. Petition No.	of 19
In the matter of Special Marriage Act, 1954	
A.B.	Petitioner
Versus	
C.D.	Respondent
	Co-respondent
Petition under section of the Sp	sacial
retuon under section of the Sp	eciai
Marriage Act, 1954 and Rule	of the Rules
under the Special Marriage Act.	

In the Court of at at
S.M. Petition No of 19
In the matter of Special Marriage Act, 1954.
Petitioner
Versus
Respondent(s)
То
Take notice that the petitioner, above
named, has presented a petition/application against you for
of the Special Marriage
Act, 1954 (Act No. 43 of 1954), copy of the said petition/application is
sent herewith.
You are hereby directed to appear in this Court on
day of 19 at 10 A.M. to answer the said
petition/application, either in person or by a recognized agent or an
Advocate duly instructed and able to answer all material questions
relating to the case and you are further directed to produce on that
day all the documents upon which you intend to rely in support of
your defence. Written statement/reply, if any, be filed on the said date.
You are further informed that in default of your appearance on
the day and in the manner above mentioned, the petition/application
shall be heard and determined ex-parte.
Given under my hand and seal of the Court, this
, 19
Judge
At

In the Court of	f		at								
S.M. Petition No 19											
In the matter of Special Marriage Act.											
Petitioner											
Versus											
Respondent(s)											
Petitio	on for restitu	ution of conjugal	rights Under S	Section							
22 <u>of</u>	the Special	Marriage Act, 19	<u>54.</u>								
The petitioner	prays as fol	llows:-									
1. A n	1. A marriage between the parties was solemnized										
under/Registe	red under	Chapter II/Cha	apter III of tl	ne Act by the							
Marriage Offic	er of		at	on							
<i>A</i>	A certified	copy of the cer	rtificate of ma	arriage is filed							
herewith.											
2. The st	tatus and pl	lace of residence	of the parties	to the marriage							
before the ma	arriage and	at the time of	f filing the pe	etition were as							
follows:-											
	H	usband		Wife							
	Status	Place of	Status	Place	of						
		residence		residence							
i) Before											
marriage ii) At the											
time of											
filing the petition											
Potterior		<u> </u>	<u> </u>	<u> </u>							

(Whether a party was a bachelor/spinster, widow(er) or divorcee at the time of marriage is a part of his/her status).

3. (In this paragraph particulars and place(s) of cohabitation as husband and wife and the children from the marriage, if any, may be given. The dates and place of birth and name and sex of each child and the fact whether alive or dead should also be stated).

4	4. The respondent has, without reasonable excuse, withdrawn											
f	rom the	e society of the	petitioner with e	ffect from	(cau	se(s)						
0	of estrar	ngement, as kno	own to the petiti	oner may state	d).							
5	5. The petition has not been presented in collusion with the											
r	respondent.											
6. There has not been any unnecessary or improper delay in filing												
the petition.												
7. There has not been any previous proceeding with regard to the												
marriage by or on behalf of any party.												
			or									
There have been the following previous proceedings with regard to the												
marriage by or on behalf of the parties:-												
	S.No.	Name of	Nature of	Number and	Name	Result.						
		parties	proceedings	date and	and							
			with Section	year of the	location							
			of the Act.	case.	of the							
					Court							
	1.											
	2.											
	3.											
	4.											
	5.											
ļ				L								
8	3.	There is no ot	ther legal groun	nd why the rel	ief should 1	not be						
g	granted.											
9).	The marriage v	was solemnized	at	_/the partie	es last						
r	esided	together at	/	. The parties a	re now resid	ling at						
_		, with	nin the local	limits of the	ordinary o	riginal						
jurisdiction of this Court.												
1	10. The petitioner, therefore, prays for a decree for restitution of											
C	conjugal rights against the respondent.											

(Petitioner)

<u>VERIFICATION</u>									
The above na	med pe	titioner	state	s on	sol	emn	affirr	nat	tion
that paras 1 to	of the	petition	are	true	to	the	best	of	the
petitioner's information and belief.									
Verified at (Place)									
Dated									

(Petitioner)

___at ___

In the Court of _____

S.M. Petition N	lo	19 .		
<u>In the</u>	matter of S	pecial Marriage	Act.	
			1	Petitioner
		Versus		
			Res	pondent(s)
		al Separation un age Act, 1954.	nder Section 23	of
The petitioner	prays as fol	lows:-		
1. A m	narriage l	petween the	parties was	s solemnized
under/Registe	red under	Chapter II/Ch	apter III of th	ne Act by the
Marriage	Officer	of		at
		on	A certifi	ed copy of the
certificate of m	arriage is fi	led herewith.		
2. The st	atus and pl	ace of residence	of the parties	to the marriage
before the ma	arriage and	at the time o	of filing the pe	etition were as
follows:-				
	Нι	ısband	W	/ife
	Status	Place of residence	Status	Place of residence
i) Before marriage ii) At the time of filing the petition		residence		residence
•		a bachelor/spir is a part of his/l	•) or divorcee at
3. (In th	is paragrap	h particulars aı	nd place(s) of o	cohabitation as
husband and	wife and th	e children from	the marriage,	if any, may be
given. The dat	tes and plac	e of birth and n	ame and sex of	each child and
the fact wheth	er alive or d	ead should also	be stated.)	
4. The r	respondent	has	(any one o	or more of the
grounds specif	fied in Secti	on 23 may be p	leaded here). T	he matrimonia
offences charg	ed should b	oe set in separat	te paragraphs,	with times and
places of their	alleged co	mmission. The	facts on whic	h the claim to
relief is founde	ed should be	e stated as disti	nctly as the nat	ture of the case

permits. If adultery is pleaded, the petitioner should give particulars, as nearly as he can of the acts of adultery alleged to have been committed.

- 5. (where the ground of petition is adultery, the petitioner should state that he has not in any manner been an accessory to or connived at as condoned the act(s) complained of).
- 6. (where the ground of petition is cruelty, the petitioner should state that he has not in any manner condoned cruelty.)
- 7. The petition has not been presented in collusion with the respondent.
- 8. There has not been any unnecessary or improper delay in filing the petition.
- 9. There has not been any previous proceeding with regard to the marriage by or on behalf of any party.

Or

There have been the following previous proceedings with regard to the marriage by or on behalf of the parties:-

marriage by or our benair or tire parties.										
S.No.	Name	of	Nature	of	Numb	oer	and	Name	2	Result.
	parties		proceeding	s	date		and	and		
			with Sect	ion	year	of	the	locati	on	
			of the Act.		case.			of	the	
								Cour	t	
1.										
2.										
3.										
4.										
5.										

10. There is no other legal ground why the relief should not be								
granted.								
11. The marriage was solemnized at/the parties last								
resided together at/. The parties are now residing at								
, within the local limits of the ordinary original								
urisdiction of this Court.								
12. The petitioner, therefore, prays that a decree for judicial								
separation be passed in his/her favour and against the respondent.								
(Petitioner)								

VERIFICATION

The above nan	ned pe	titi	oner stat	es o	n sole	mn	affi:	rmati	on	that
paras 1 to	of t	he	petition	are	true	to	the	best	of	the
petitioner's information	and b	elie	ef.							
Verified at (Pl	ace)									
Dated									-	
							(Peti	tione	<u>r</u>)	

In the Court of				at				
S.M. Petition N	0		19 _					
In the m	atter of Spe	cial Marr	iage Ac	et.				
					Pet	titione	r	
		Versus						
					Resp	onden	t(s)	
	for a decree the Special	·		_	ider Se	ction		
The petitioner p	prays as foll	ows:-						
1. A m	arriage b	etween	the	parties	was	sole	emni	ized
under/Register	ed under	Chapter	II/Cha	apter III	of the	e Act	by	the
Marriage	Officer	of						at
		_on		A ce	rtified	copy	of	the
certificate of ma	arriage is fil	ed herew	ith.					
2. The sta	atus and pla	ace of res	idence	of the pa	arties to	the n	narri	iage
before the ma	rriage and	at the t	ime o	f filing t	he pet	ition v	were	as
follows:-								
	Hu	ısband			Wi	fe		
	Status	Place residence	of ee	Status		Place reside	nce	of
i) Before marriage								
ii) At the								
time of								
filing the								
petition								

(Whether a party was a bachelor/spinster, widow(er) or divorcee at the time of marriage is a part of his/her status).

- 3. (In this paragraph particulars and place(s) of cohabitation as husband and wife and the children from the marriage, if any, may be given. The dates and place of birth and name and sex of each child and the fact whether alive or dead should also be stated).
- 4. (State here the ground(s) on which a decree of nullity is sought. The facts on which the claim to relief is founded should be stated as distinctly as the nature of the case permits).
- 5. The petition has not been presented in collusion with the respondent.

- 6. There has not been any unnecessary or improper delay in filing the petition.
- 7. There has not been any previous proceeding with regard to the marriage by or on behalf of any party.

Or

There have been the following previous proceedings with regard to the marriage by or on behalf of the parties:-

S.	Name o	of	Nature of	Number and	Name	Result.
No.	parties		proceedings	date and year	and	
			with Section	of the case.	location	
			of the Act.		of the	
					Court	
1.						
2.						
3.						
4. 5.						
5.						

8. There is no other legal ground why the relief should not be	•
granted.	
9. The marriage was solemnized at/the parties las	t
resided together at/. The parties are now residing a	t
, within the local limits of the ordinary origina	1
jurisdiction of this Court.	
10. The petitioner, therefore, prays that the marriage between the	•
parties under the Act being null and void may be so declared by the	9
Court by a decree of nullity.	
(Petitioner)	
VERIFICATION	
The above named petitioner states on solemn affirmation tha	t
paras 1 to of the petition are true to the best of the)
petitioner's information and belief.	
Verified at (Place)	
Dated	
(Petitioner)	

In the Court of	of		at				
S.M. Petition							
In the matter of Special Marriage Act.							
			Pe	etitioner			
Versus							
			Res ₁	pondent(s)			
1954	Petition under Section 24(2) of the Special Marriage Act, 1954 for having the registration of a marriage under Chapter III of the Act declared to be of no effect.						
-	The petitioner prays as follows:- 1. The marriage between the parties was registered under the						
provision of C	hapter III of	the Act by the l	Marriage Office	r ofa			
on	<i>A</i>	A certified copy of	of the certificate	e of marriage is			
filed herewith	•						
2. The status and place of residence of the parties to the marriage before the marriage and at the time of filing the petition were as follows:-							
	Hu	sband	W	rife			
	Status	Place of residence	Status	Place or residence			
:\ D - C	i	I	I	1			

	Hu	spand		Wile			
	Status	Place residence	of	Status	Place residence	of	
i) Before marriage ii) At the time of filing the petition							

(Whether a party was a bachelor/spinster, widow(er) or divorcee at the time of marriage is a part of his/her status).

- 3. (In this paragraph particulars and place(s) of cohabitation as husband and wife and the children from the marriage, if any, may be given. The dates and place of birth and name and sex of each child and the fact whether alive or dead should also be stated.
- 4. (In this para the statutory ground(s) on which the relief is sought is to be stated. The facts on which the claim to relief is based should be distinctly stated as the nature of the case permits).

- 5. The petition has not been presented in collusion with the respondent.
- There has not been any unnecessary or improper delay in filing 6. the petition.
- There has not been any previous proceeding with regard to the marriage by or on behalf of any party.

There have been the following previous proceedings with regard to the marriage by or on behalf of the parties:-

	0 0			,		
S.	Name	of		Number and	Name	Result.
No.	parties		proceedings	date and year	and	
	-		with Section	of the case.	location	
			of the Act.		of the	
					Court	
1.						
2. 3.						
3.						
4. 5.						
5.						

3. There is no other legal ground why the relief should not be
granted.
7. The marriage was solemnized at/the parties last
resided together at/. The parties are now residing at
, within the local limits of the ordinary original
urisdiction of this Court.
10. It is, therefore, prayed that the registration of the marriage
between the parties under Chapter III of the Act may kindly be declared
by the Court to be of no effect.
(Petitioner)
VERIFICATION
The above named petitioner states on solemn affirmation that
paras 1 to of the petition are true to the best of the
petitioner's information and belief.
Verified at (Place)
Dated
(Petitioner)

In the Court of	of			at					
S.M. Petition	No		19 _						
In the	e matter of Sp	pecial Marria	age A	Act.					
Petitioner									
		Versus							
				Res	pondent(s)				
Petition for the annulment of a marriage under Section 25 of the Special Marriage Act, 1954. The petitioner prays as follows:-									
1. A	marriage b	narriage between the parties was solemnized							
under/Regist	ered under	Chapter II/	Cha	apter III of th	ne Act by the				
Marriage	Officer	of			at				
	on	A	cer	tified copy of t	he certificate of				
marriage is fil	led herewith.								
2. The s	status and pla	ace of reside	nce	of the parties	to the marriage				
before the m	arriage and	at the tim	e o	f filing the pe	tition were as				
follows:-									
	Husband Wife								
	Status	Place residence		Status	Place of residence				
i) Before									

(Whether a party was a bachelor/spinster, widow(er) or divorcee at the time of marriage is a part of his/her status).

e ii) At

time

filing the petition

the

of

- 3. (In this paragraph particulars and place(s) of cohabitation as husband and wife and the children from the marriage, if any, may be given. The dates and place of birth and name and sex of each child and the fact whether alive or dead should also be stated.
- 4. (In this para the statutory ground(s) on which the relief is sought is to be stated. The facts on which the claim to relief is based should be distinctly stated as the nature of the case permits)

- 5. The petition has not been presented in collusion with the respondent.
- There has not been any unnecessary or improper delay in filing 6. the petition.
- 7. There has not been any previous proceeding with regard to the marriage by or on behalf of any party.

There have been the following previous proceedings with regard to the marriage by or on behalf of the parties:-

`	Name c	of	Nature of	Number and	Name	Result.
	parties		proceedings	date and	and	
			with Section	year of the	location	
			of the Act.	case.	of the	
					Court	
1.						
2.						
3.						
4.						
5.						

There is no other legal ground why the relief should not b	e
ranted.	
The marriage was solemnized at/the parties las	st
esided together at/. The parties are now residing a	ıt
, within the local limits of the ordinary origina	ıΙ
urisdiction of this Court.	
OR	
Where the petitioner is wife domiciled in the territories of India excep	t
he State of Jammu & Kashmir). The petitioner is a resident within th	.e
erritories of India and has been ordinarily resident therein for a period	d
f three years immediately preceding the presentation of the petition	n
nd the respondent is not resident in the said territories.	
0. It is, therefore, prayed that the marriage between the parties	3,
eing voidable, may be annulled by the Court by a decree of nullity.	
(Petitioner)	
(2 00101011)	

VERIFICATION

	T	he a	above	nam	ed p	oetiti	oner stat	es o	n sole	mn	affi:	rmati	on	that
paras	1 1	to .			of	the	petition	are	true	to	the	best	of	the
petitio	ner'	's in	ıforma	ation	and	belie	ef.							
Verifie	d at			_ (Pla	.ce)									
Dated													-	
											(Peti	tione	r)	

in the Court of			aı	
S.M. Petition N	0	19		
<u>In the</u>	matter of S ₁	pecial Marriage	Act.	
			Pe	etitioner
		Versus		
			Res	pondent(s)
		ution of marriag tion 27 of the S	-	
The petitioner 1	prays as foll	lows:-		
1.	A marriag	ge between th	ne parties wa	as solemnized
under/Register	red under	Chapter II/Chapter	apter III of th	ne Act by the
Marriage Office	er of	_ ato	n A	A certified copy
of the certificat	e of marria	ge is filed herew	ith.	
2.	The status	and place of re	esidence of the	parties to the
marriage before	e the marri	age and at the	time of filing th	e petition were
45 10110 W 5.	Hı	ısband	TX.	/ife
	Status	Place of	Status	Place of
i) Before		residence		residence
i) Before marriage				
ii) At the time of				
time of filing the				
petition				
(Whether a	party was	a bachelor/spii	nster, widow(er) or divorcee at
•	-	s a part of his/l	,	,
	_	n particulars ar	,	cohabitation as
·		e children from	- ',	
		e of birth and n		
_	_	ead should also		
		os	,	of the grounds
		the Act may be		
_		is based shoul	_	
nature of the ca				•
	_	-		

- 5. (Where the ground of petition is adultery, the petitioner should state that he has not in any manner been an accessory to or connived at as condoned the act(s) complained of).
- 6. (where the ground of petition is cruelty, the petitioner should state that he has not in any manner condoned cruelty).
- 7. The petition has not been presented in collusion with the respondent.
- 8. There has not been any unnecessary or improper delay in filing the petition.
- 9. That there has not been any previous proceeding with regard to the marriage by or on behalf of any party.

Or

There have been the following previous proceedings with regard to the marriage by or on behalf of the parties:-

00 0110 1	marriage of e	-	TI SCIICI	11 01 0110 P	our crob.	•				
S.No.	Name	of	Nature	e of	Numl	oer	and	Name	:	Result.
	parties		procee	dings	date		and	and		
			with	Section	year	of	the	locati	on	
			of the	Act.	case.			of	the	
								Court	t	
1.										
2.										
3.										
4.										
5.										

- 10. There is no other legal ground why the relief should not be granted.
- 11. (In a petition by a husband for divorce on the ground of adultery where damages are claimed against co-respondent, grounds on which the claim to damages is founded should be fully and clearly stated. The amount claimed and the mode of the assessment of damages should also be specified).

The m	arria	age was	sole	mnized	1 at			/the par	ties last
resided togethe	er at				/. The	par	ties a	are now res	siding at
	,	within	the	local	limits	of	the	ordinary	original
jurisdiction of	this	Court.							

OR

(Where the petitioner is wife domiciled in the territories of India except the State of Jammu & Kashmir). The petitioner is a resident within the territories of India and has been ordinarily resident therein for a period

of three years immediately preceding the presentation of the petition
and the respondent is not resident in the said territories.
13. It is, therefore, prayed that a decree for divorce be granted
against the respondent. It is further prayed that a decree for
Rs as damages against co-respondent be also granted. (The
second prayer be deleted where damages not claimed.
(Petitioner)
A MEDITING A STANDAY
VERIFICATION
The above named petitioner states on solemn affirmation that
paras 1 to of the petition are true to the best of the
petitioner's information and belief.
Verified at (Place)
Dated
(Petitioner)

In the Court of			at	
S.M. Petition N	0	19 _		
In the	matter of S ₁	pecial Marriage	Act.	
			Petitione	r
	Vers	us		
			Responder	nt(s)
		e by mutual con riage Act, 1954.		tion 28
		dent pray as folloetween the		s solemnized
under/Register	red under	Chapter II/Chapter	apter III of th	ne Act by the
Marriage Office	er of	_ ato	n A	A certified copy
of the certificat	e of marria	ge is filed herew	ith.	
2.	The status	and place of re	esidence of the	parties to the
marriage before	e the marri	age and at the t	time of filing th	e petition were
as follows:-				
		ısband		/ife
	Status	Place of residence	Status	Place of residence
i) Before marriage ii) At the time of filing the petition		residence		residence
·	-	a bachelor/spir	•) or divorcee at
		-	,	ochobitation as
·		n particulars ar	_	
husband and wife and the children from the marriage, if any, may be				
given. The dates and place of birth and name and sex of each child and				
the fact whether alive or dead should also be stated).				
4. That the parties have been living separately since				
and have not been able to live together since then.				
5. That the parties to the marriage have mutually agreed that				
their marriage should be dissolved.				
6. That t	he consent	has not been	obtained by fo	orce, fraud, or

undue influence.

- 7. That there have not been an unnecessary or improper delay in the institution of the proceedings.
- 8. That there is no other legal ground why the relief prayed for should not be granted.
- 9. That there has not been any previous proceeding between the parties with regard to marriage.

Or That there have been the following previous proceedings between the parties with regard to marriage .:-

of Number and Name

.....Petitioner

.....Respondent

Result.

S.No.

Name

of

5.110.	parties	proceedings with Section of the Act.	date and year of the case.		Result.
1. 2. 3. 4. 5.					
10.	That the marr	riage was solem	nized at	the p	parties
last re	sided together	at	The	parties are	e now
residin	g at	, within	the local limit	s of the or	dinary
jurisdio	ction of this Co	urt. The Court	has jurisdiction	ı to entertai	in this
petition	1.				
11. The parties, therefore, pray that the marriage between them					
may be dissolved by a decree of divorce.					
				Petitioner	r .
				Responde	ent.
VERIFICATION					
The above named parties state on solemn affirmation that					
paras 1 to of the petition are true to their knowledge and					
paras to are true to their information received and					
believed by them to be true.					
Verified	l at (P	lace)			
Dated					

In the Court of _			at	
S.M. Petition No)	19 _		
In the m	natter of Sr	pecial Marriage	<u>Act</u>	
			Pe	etitioner
		Versus		
			Res ₁	pondent(s)
Application under Section 29 of the Special Marriage Act, 1954 praying that a petition of divorce may be allowed to be presented before one year has elapsed since the date of entering the certificate of marriage in the Marriage Certificate Book.				
The petitioner pr		ows:- etween the	parties was	s solemnized
under/Registere	ed under	Chapter II/Cha	apter III of th	e Act by the
Marriage Officer	of	_ ato	n A	certified copy
of the certificate	of marriag	ge is filed herewi	ith.	
 The certificate of marriage was entered in the Marriage Certificate Book on The status and place of residence of the parties to the marriage before the marriage and at the time of filing the petition were as 				
follows:-	riage aria	at the time o	i iming the pe	diddi were as
	Нυ	ısband	W	ife
,	Status	Place of residence	Status	Place of residence
i) Before marriage ii) At the time of filing the				

(Whether a party was a bachelor/spinster, widow(er) or divorcee at the time of marriage is a part of his/her status).

4. (In this paragraph particulars and place(s) of cohabitation as husband and wife and the children from the marriage, if any, may be given. The dates and place of birth and name and sex of each child and the fact whether alive or dead should also be stated).

petition

- 5. (In this paragraph state distinctly as the nature of the case permits the particulars about the exceptional hardship or depravity, as the case may be).
- 6. That there has not been any previous proceeding with regard to the marriage by or on behalf of any parties.

Or

There have been the following previous proceedings with regard to the marriage by or on behalf of the parties.:-

maina	ge by or our ben	an of the parties	••-		
S.No.	Name of	Nature of	Number and	Name	Result.
	parties	proceedings	date and	and	
		with Section	year of the	location	
		of the Act.	case.	of the	
				Court	
1.					
2.					
3.					
4.					
5.					

т.					
5.					
7.	That the marr	iage was solemr	nized at	/the]	parties
last re	sided together	at	The	parties ar	e now
residin	g at	, within	the local limit	s of the or	dinary
original	l jurisdiction of	this Court.			
8.	The applicant	therefore, pray	s that he/she	may be allo	wed to
present	a petition for d	livorce before on	ie year has elap	sed since th	ie date
of ente	ering the certi	ficate of marri	age in the Ma	arriage Cer	tificate
Registe	r.				
				Applican	t.
VERIFI	CATION				
	The above nar	med applicant s	tates on solem	n affirmatio	n that
paras	1 to	of the petitio	n are true to	the best	of the
petition	ner's information	n and belief.			
_				. Applicant	
Verified	l at (p	lace)			

In the Court of _		at		
S.M. Petition No.		19		
In the m	atter of Special N	Marriage Act.		
			Petitioner	
	Versi	us		
			Respondent(s)	
expenses		enance pendete-lit under Section 36 of		
The petitioner production of the petition of the petiti		under Section	n of the	
Special Marriage	Act, 1954, is	pending between t	he parties in this	
Court. The partie	culars are as foll	lows:-		
No. & year of the case	Name of parties	Next date of hearing	Remarks, if any	
2. The app	licant owns oth	ner moveable or im	moveable property	
and has no other	r source of incor	ne except	(give particulars of	
petitioner's prope	erty and income)			
3. The applicant has no independent income sufficient for his/her				
support and the	necessary exper	nses of the proceedi	ings. No provision	
has been made b	y respondent for	the maintenance of	the petitioner.	
4. The resp	ondent has sou	rce of income and o	wns the properties	
mentioned below:-				
_		_		
(give full particul	ars about respor	ndent's income & pro	operty)	
5. The only	y person depe	ndent upon the r	respondent is the	
petitioner himself/herself or the petitioners and (give the				
details of the lia	bilities, if any, o	of the parties along	with the details of	
dependents, if any with the names, sex and ages of such dependents).				

6. The applicant prays that the respondent should be ordered to
pay a sum of Rs as the petitioner's expenses of the
proceedings and a sum of Rs monthly for petitioner's
maintenance during the proceedings.
Petitioner.
VERIFICATION
The above named applicant states on solemn affirmation that
paras 1 to of the petition are true to the best of the
petitioner's information and belief.
(Petitioner)
Verified at (Place)
Dated

In the Court of		at			
S.M. Petition No.		19			
			Petitioner		
	Versu	ıs			
			Respondent(s)		
Application for poof the Special Ma		ny and maintenance	under Section 37		
The Applicant pra	ays as under:-				
1. A procee	ding between th	e parties for	under Section		
of the Sp	ecial Marriage A	ct, 1954 is pending	in/was decided by		
this Court. The p	particulars are as	s follows:-	,		
_					
No. & year of the case	Name of parties	Date of decision or next date of hearing	Remarks, if any		
2. The app	licant owns oth	er moveable or im:	moveable property		
		ne except			
petitioner's prope		-	.0 1		
	,	ependent income su	afficient for his/her		
support and the	necessary exper	nses of the proceedi	ngs. No provision		
has been made b	y respondent for	the maintenance of	the petitioner.		
4. The appl	icant has not rei	married and has not	been guilty of any		
conduct which would disentitle him/her to receive maintenance from					
the respondent.					
5. The petitioner prays that the respondent should be ordered to					
pay a sum of Rs as the petitioner's expenses of the					
proceedings and	a sum of	_ monthly for petitic	oner's maintenance		
during the proceed	edings.				
5. The appl	licant prays tha	t having regard to	the income of the		
parties and their conduct, and other circumstances of the case,					
respondent may be ordered to pay to the petitioner for his/her					

maintenance and support until death or remarriage a
gross/monthly/periodical sum of Rs and (score out if not
necessary) such payment may be secured by a charge on the
immoveable property of the respondent.
Applicant.
VERIFICATION
The above named petitioner states on solemn affirmation that
paras 1 to of the petition are true to the best of the
petitioner's information and belief.
Verified at (place)
Dated
Petitioner

In the Court of	at	
S.M. Petition No.	of 19	
In the matter of S	Special Marriage Act, 1954.	
		Petitioner
	Versus	
		Respondent(s)
This petition com	ning on for final hearing be	efore this Court in
the presence of Shri	, Advocate for the pe	etitioners and Shri
, Advocate	for the respondent. The Co	ourt being satisfied
that (here set out all or a	ny of the grounds, as the p	articular case may
require which the Court of	considers exist for granting a	relief), it is ordered
and decreed that (here give	ve the description of the orde	er).
Given under my	hand and the seal of the	Court this
date of19		
Seal		District Judge